

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 113
(IB)-1627(PB)/2019

IN THE MATTER OF:

LIC Housing Finance Ltd
Vs
Victory Infratech Pvt Ltd.

... Applicant / Petitioner

... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP.

Order delivered on 18.11.2020

CORAM

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

: Mr. Ahsan Ahmad, Adv. along with
Mr. Aishwarya Mohan Gahrana RP

For the Respondent

: Mr. Sharad Tyagi and Yukti Makan, Adv.

ORDER

List the matter for hearing on **15.12.2020.**

Sc-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sc-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

Ritu
18.11.2020.